

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE BENCH AT CHENNAI**

**Original Application No. 33 of 2023 (SZ)**

Nukatati Rajasekhar & another

.... Applicants

-Vs-

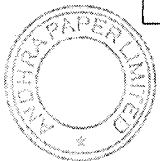
Union of India,  
Through its Secretary,  
Ministry of Environment Forest and CC  
& 6 others


... Respondents

**Chronological events of Turpulanka lease granted to 7<sup>th</sup>  
Respondent and the Steps taken to renew the Lease**

1. The 7<sup>th</sup> Respondent herein sets out the chronological events of the Lease granted to them with respect to the Turpulanka sand shoals and submits the the diligent measures taken by them till date for renewal of the lease as follows:


Sl. No.	Date	Event/ Steps taken
1.	29.12.1969	The Government of AP granted lease in an extent of Ac.488.53 cents situated in Turupulanka sand shoals in the River Godavari vide GO MS. No: 1244 (Rev) dt.29.12.1969.
2.	26.02.1983	The Government of AP granted and renewed lease by issuing GO Ms No: 410, dt.26.02.1983 along with additional land of Ac.124.18 totalling to AC. 612.71 <b>(Annexure 1)</b>
3.	04.08.1992	The Government of AP renewed above said lease vide G.O.Ms.No: 810 Revenue (Assignment. I) Department, dated 04.08.1992 for 10 years w.e.f. 01.07.1989 (or) until the completion of "dedicated drain to Bay of Bengal, whichever is earlier at lease rental of Rs.300/- per Acre / year. <b>(Annexure.2)</b>
4.	04.03.1997	Since, the dedicated drain is not so far materialized from government end after interactions and meetings



  
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		with APIIC, District Collector and other industries, Then Andhra Paper requested then Hon'ble District Collector for renewal of land lease for further period of 10 years from <b>01.07.1999 to 01.07.2009</b> vide ref. P & A /GA/A7 (1)/885, dated 04.03.1997. Andhra Paper paid its contribution fund to Government towards survey of dedicated drain. <b>(Annexure 3)</b>
5.	18.11.1997	Mandal Revenue Officer (MRO) recommended and submitted report to Revenue Divisional Office, Rajahmundry for 10 year lease renewal @ Rs.450/- per Acre / year towards lease rental vide Ref.B-772/97 dt. 18.11.1997. <b>(Annexure 4)</b>
6.	02.06.1999	Hon'ble District Collector recommended lease renewal to Secretary Revenue Department vide letter no: E1/3517/95 dt.02.06.1999 for 10 years from 1999 up to 2009. . <b>(Annexure 5)</b>
7.	22.07.2009	Andhra Paper again represented to District Collector for land lease renewal vide ref: P&A/GA/6477 DT. 22.07.2009 for the period from <b>2009 to 2019</b> . <b>(Annexure 6)</b>
8.	12.08.2009	Revenue Divisional Office, Rajahmundry asked Tahsildar to enquire lease proposal vide Ref: (G) 3461/2009, dt.12.08.2009. <b>(Annexure 7)</b>
9.	27.10.2010	APIIC engaged M/s. Ramky Enviro Engineers Ltd for detailed study for dedicated project and the same report was communicated to Member Secretary, APPCB on 27.10.2010 with request to arrange meeting with elected representatives, all district stake holders and industries to discuss on project report including funding pattern and beneficiaries to carry forward the project.(Internal)
10.	24.11.2010 & 17.03.2011	APIIC Chairman and Managing Director further remained to Member Secretary, APPCB through communication vide dated. (Internal)
11.	21.02.2014	APIIC Chairman and Managing Director recommended for renewal lease by delink with the issue of "Dedicated Drain" as the proposed meeting was not still conducted by Member Secretary,



  
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		APPCB. <b>(Annexure 8)</b>
12.	14.08.2014	The Andhra Pradesh Land Management Authority (APLMA) has recommended the proposal to the Government for renewal of lease from 1999 to till 2009 and for a further period of 33 (i.e. up to 2042) years Vide Letter No. Assign - II (2)/990/2008, dated 14.08.2014. <b>(Annexure 9)</b>
13.	29.11.2014	The Commissioner of Industries also recommended the proposal to the Industries & Commerce Department for renewal of lease from 1999 to till 2009 and for a further period of 33 years Vide Letter No. 29//1/2014/14744, dated 29.11.2014. <b>(Annexure 10)</b>  While recommending the lease, The Commissioner of Industries recommended at 10% of market value as lease amount with provision for enhancement in block period of 5 years.
14.	18.04.2016	Status update by District Collector <b>(Annexure 11)</b>
15.	18.03.2023	District Collector is having jurisdiction to <b>“recommend lease rental along with detailed report”</b> to commissioner of Industries / APLMA for issuing the lease renewal order. In this connection, as per the directions of Collector, Tahsildar – Rajamahendravarm Urban conducted Land survey in Turpulanka to facilitate fixing of lease rentals and submitted to Dist. Collector Vide Letter Ref. (B) 35/2016 <b>(Annexure -12)</b>
16.	22.02.2024	Escalated the subject matter with Hon’ble Principal Secretary – Commerce & Industry
17.	11.09.2024	District Collector conveyed a meeting with all stake holders i.e. Joint Collector, Municipal Commissioner, AD – Industries, Executive Engineer – Irrigation, Environmental Engineer- APPCB, RDO & Thasildar. Collector directed for inspection of Turupulanka lands and seeking individual department comments to take it forward for renewal. <b>(Annexure-13)</b>
18.	17.10.2024	The Thasidhar– Urban Rajahmundry and City /



  
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		Town Planner inspected Turupulanka for land survey and for physical verification of lands and long with survey teams.
19.	19.10.2024	Detailed Land survey undertaken by Rajahmundry Thasidhar Office with land surveyors

2. Pursuant to the above diligent steps taken by the 7<sup>th</sup> Respondent, they are given to understand from the District Collector's office that the Environmental Engineer – APPCB, the 5<sup>th</sup> Respondent herein, and the Executive Engineer – Godavari Head Works ( Irrigation ) have submitted their reports to District Collector. The Rajahmundry Municipal Corporation and Thasidhar, Rajahmundry Urban have submitted their Joint Inspection report and the Land survey report to District Collector. The matter is now under process before the District Collector.
3. The 7<sup>th</sup> Respondent further submits that they have been continuously pursuing the District Collector's office for the renewal of their lease and have been issuing reminder letters in this regard every month for the last two years (Refer **Annexure -14** for latest letter).
4. Notwithstanding the same, the 7<sup>th</sup> Respondent has been duly paying the lease rentals to the Thasildhar, Rajahmundry Urban and the details of lease payments are set out in the table below:

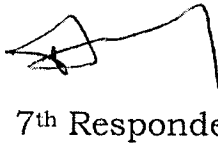
Lease Rental Payment as per G.MS NO : 810 dated 04.08.1992 per AC 612.70 cents.			
Fasli Year	Amount(Rs)	Cheque / DD No / Online transaction ID	Date of Payment
1999-2001	3,67,626	700231	19-05-2001
2001-2004	5,51,439	315124	23-10-2003
2004-2006	1,83,813	274821	01-11-2005
2006-2007	1,83,813	455115	02-11-2006
2007-2008	1,83,813	461931	23-07-2007
2008-2009	1,83,813	416698	17-06-2008
2009-2010	1,83,813	46438	24-06-2009
2010-2011	1,83,813	52259	01-07-2010
2011-2012	1,83,813	375656	16-12-2011
2012-2013	1,83,813	380089	23-06-2012
2013-2014	1,83,813	495706	13-09-2013
2014-2015	1,83,813	870509	20-06-2014
2014-2015	1,83,813	790487	09-03-2016
2015-2016	1,83,813	790488	09-03-2016
2016-2017	1,83,813	327240	10-08-2016
2017-2018	1,83,813	369440	27-07-2017
2018-2019	1,83,813	339135	18-07-2018
2019-2020	1,83,813	Online payment	June.2019
2020-2021	1,83,813	N261201247359316	16-09-2020
2021-2022	1,83,813	Online payment	29-06.2021
2022-2023	1,83,813	Online payment	20.06.2022
2023-2024	1,83,813	N265232653242718	22.09.2023
2024-2025	1,83,813	256528, 26.08.2024 HDFC Bank	31.08.2024



  
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5. As can be seen above, the 7<sup>th</sup> Respondent herein has taken all possible efforts to get their Turpulanka lease renewed and have left no stone unturned to get the same done. Further the 7<sup>th</sup> Respondent has been promptly paying the lease rentals to the Tahsildar, Rajamundry who has been accepting the same and have been permitting the 7<sup>th</sup> Respondent to use the sand shoals in terms of the lease agreement till date without any disturbance or obstruction. The matter is now in the final stages of being approved and given effect to by the District collector and this Respondent shall abide by the conditions that may be laid down in this regard.
6. This Respondent humbly prays that this Hon'ble Tribunal may be pleased to take this chronological list of events and steps taken by the 7<sup>th</sup> Respondent towards renewal of Turpulanka sand shoal lease on file and render justice.

Dated at Chennai on this the 28<sup>th</sup> day of November, 2024.



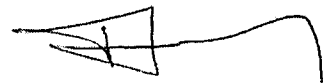
7<sup>th</sup> Respondent



Counsel for the 7<sup>th</sup> Respondent

### Verification

I, **Sura Reddy Mallidi, the Sr. Vice President (Operations) & Mill Manager and Authorised Signatory of the 7<sup>th</sup> Respondent** herein, now come over to Chennai do hereby verify that the statements made in para 1 to 6 and the table above have been explained to me and are affirmed to be true to the best of my knowledge, belief and information.

7<sup>th</sup> Respondent  
**M. SURA REDDY**  
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